

(11)

F. No. 13-29/CESTAT/CPIO-ND/VPP/2018
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 13-29/2018

Subject: Information under Right to Information Act 2005.

Sir/Madam,

Please refer to your RTI application of Sh. R.K. Jain No. 10595 dated 22.05.2018, under RTI Act, 2005.

In this matter against all the points reply given by the DR (Admin) was forwarded to Sh. R.K. Jain, Applicant. But a letter is received from the applicant in which he is requesting for complete information because as per his letter information is provided only upto 16-03-2017.

Therefore, the letter is being forwarded for providing further information, if available, as per the rules.

Me 27.6.18
CPIO
CESTAT, New Delhi
Date: 27.06.2018

For Compliance:

[Signature]
28/6/18
(1. DR (Admin))

Copy to: For information

Sh. R.K. Jain
1512-B, Bhishm Pitamah Marg,
Wazir Nagar, New Delhi-110003



21.64/CR/2018
21/06/2018

20/6/18
10

R.K. JAIN M.Com., LL.B.

President, Excise and Customs Bar Association

Editor of

EXCISE LAW TIMES & SERVICE TAX REVIEW

and author of

Central Excise Law Guide; Central Excise Tariff of India;
Central Excise Law Manual; Customs Tariff of India;
Customs Law Manual; Excise & Customs Circulars
& Clarifications; Excise & Customs Case Referencer;
Service Tax Law Guide; Service Tax Handbook;
Handbook of Duty Drawback on Goods &
Services; Valuation under Central Excise; Hand-
book of Foreign Trade Policy & Procedures

**1512-B, Bhishm Pitamah Marg,
Wazir Nagar,
NEW DELHI - 110 003.
PHONE : 24693001-3004
MOBILE : 9810077977
Fax No. 011-24635243**

RTI/P-195/10595/18/R22284

CPIO
Customs Excise & Service Tax Appellate Tribunal,
West Block 2, R.K. Puram,
New Delhi - 110066

20-06-2018
Customs, Excise & Service Tax
Appellate Tribunal
21 JUN 2018
West Block No. 2, R.K. Puram,
New Delhi-110066
21/06/18
DR (J)

Sub: My RTI Application No. RTI/10595/18, dated 21/05/18

Dear Sir,

This refers to your letter F.No. 13-29/CESTAT/CPIO-ND/VPP/2018, dated 14-6-2018. As desired, please find **enclosed** herewith a Pay Order No. 031589 dated 20-6-2018 for Rs. 322/- drawn at Axis Bank Ltd., Defence Colony, New Delhi. Kindly issue a receipt for the same.

The complete information as sought in Point (B), (C) & (D) has not been provided. For instance, notesheets in Point (B) have been provided only up to 16-3-2017 and they are not in running numbers.

Thanking you,

Yours faithfully,

[R.K. Jain]

Encl: As above

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F. No. 13-29/CESTAT/CPIO-ND/VPP/2018
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 13-29/2018

Subject: Information under Right to Information Act 2005.


Sir/Madam,

Please refer to your RTI application No. 10595 dated 22.05.2018, under RTI Act, 2005 the information received from **DR (Admin)** containing 161 pages is enclosed herewith for your reference please.

Therefore, you are requested to please acknowledge the receipt and deposit Rs. 161 X 02=322 (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

Note:

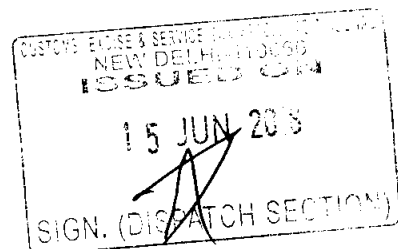
1. RTI application's replies which are related to outer benches may be gathered from there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.
2. If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.


CPIO
CESTAT, New Delhi
Date: 14.06.2018

To,

Sh. R.K. Jain
1512-B, Bhishm Pitamah Marg,
Wazir Nagar, New Delhi-110003





(2)

04

F.No. 33/RTI/Misc./CESTAT-ND/Admn.2016- Vol II
Customs Excise & Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi - 66

Dated: 11.06.2018
I.D. No. 13-29/2018

Sir,

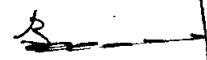
Sub : Information sought under Right to Information Act, 2005

With reference to the RTI application filed by Sh.R.K. Jain in CPIO I.D.No. 13-29/2018, the information sought is as under;

- A. Transfer & Postings of members were dealt in File No. 27(39)/Trans. Policy/CESTAT/Admn.08.
- B to D . Copies of all notesheets and correspondence pages of File No. 27(39)/Trans. Policy/CESTAT/Admn.08 is enclosed herewith.
- E. Postings/transfers of DR/AR was deal in 23(59) Gr-A/CESTAT/Admn-2017 & 23(51)Trans/CESTAT/Admn-2014 and copies of note sheets enclosed. Inspection allowed during office hours on any working day.

Pages-161

Yours faithfully,



(Bineesh Kumar K.S.)
Deputy Registrar (Admn.)

To

CPIO/A.R. , C.E.S.T.A.T., N.Delhi.

9

F. No. 13-29/CESTAT/CPIO-ND/VPP/2018
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 13-29/2018

Subject: Information under Right to Information Act 2005.

Sir/Madam,

Please refer to your RTI application No. 10595 dated 22.05.2018, under RTI Act, 2005 the information received from **PA to the Registrar** containing 01 page is enclosed herewith for your reference please.

Therefore, you are requested to please acknowledge the receipt and deposit Rs. X (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

Note:

1. RTI application's replies which are related to outer benches may be gathered from there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

2. If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.

CPIO

CESTAT, New Delhi

Date: 04.06.2018

To,

Sh. R.K. Jain
1512-B, Bhishm Pitamah Marg,
Wazir Nagar, New Delhi-110003

Copy to:

DR (Admin) for information ^{and} (Copy of reply of PA to the registrar is enclosed) *for directing the concerned staff for providing information at the earliest.*

o/c

CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI-110066
ISSUED ON
- 7 JUN 2018
SIGN. (DISPATCH SECTION)

Customs Excise & Service Tax Appellate Tribunal
West Block No.2, R.K. Puram, New Delhi – 66

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Dated : 31.05.2018
CPIO I.D. No. 13-29/2018

Sub: Information under the RTI Act, 2005 – reg.

With reference to the RTI application no. RTI/P-195/10595/18 dated 21.5.2018 filed by Shri R.K. Jain in CPIO I.D. No. 13-29/2018 and with reference to CPIO letter, I am directed to inform you that the relevant information pertaining to Registrar office is as under:

(A-E) The relevant information may be obtained from Deputy Registrar
(Admn.).



P.A. to Registrar

To

CPIO, CESTAT, New Delhi

(5)

F. No. 13-29/CESTAT/CPIO-ND/VPP/2018
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 13-29/2018

Subject: Information under Right to Information Act 2005.

Sir/Madam,

Please refer to your RTI application No. 10595 dated 22.05.2018, under RTI Act, 2005 the information received from **SPS to the Hon'ble President** containing 01 page is enclosed herewith for your reference please.

Therefore, you are requested to please acknowledge the receipt and deposit Rs. X (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

Note:

1. RTI application's replies which are related to outer benches may be gathered from there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

2. If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.


CPIO

CESTAT, New Delhi

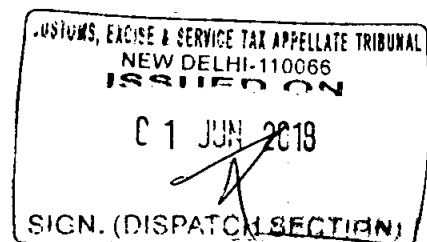
Date: 29.05.2018

To,

Sh. R.K. Jain
1512-B, Bhishm Pitamah Marg,
Wazir Nagar, New Delhi-110003

Copy to:

PA to the Registrar for information (Copy of reply of SPS (JKG) to the Hon'ble President)



(u)

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

28.05.2018

SUB : RTI REPLY TO CPIO ID NO. 13-29/2018

This is with reference to your communication F.No. 13-29/CESTAT/CPIO-ND/VPP/2018 dated 22.05.2018 for furnishing information under RTI Act, 2005.

Before providing the desired information, it would be advantageous to appreciate again the exact intent of the Legislature laid down under Section 5(4) and 5(5) of the Act which reads as under :

"5(4) The Central Public Information Officer or State Public Information Officer, as the case may be, may seek the assistance of any other officer as he or she considers it necessary for the proper discharge of his or her duties."

AND

"5(5) Any officer, whose assistance has been sought under sub-section (4), shall render all assistance to the Central Public Information Officer or State Public Information Officer, as the case may be, seeking his or her assistance and for the purposes of any contravention of the provisions of this Act, such other officer shall be treated as a Central Public Information Officer or State Public Information Officer, as the case may be."

Section 5(4) provides that CPIO may seek assistance of any other officer for proper discharge of his/her duties and Section 5(5) binds the concerned Officer to assist the CPIO for providing the information to the Applicant. Therefore, the given below desired information is being supplied under Section 5(4) of the Act :

(A)	Does not pertain to the O/o Hon'ble President.
(B)	Does not pertain to the O/o Hon'ble President.
(C)	Dak received in the O/o Hon'ble President are marked to Registrar. Hence, unable to provide the desired copies, if any.
(D)	Dak received in the O/o Hon'ble President are marked to Registrar. Hence, unable to provide the desired copies. Since files are directly placed before the Hon'ble President, unable to provide the rest of the information.
(E)	Since files are directly placed before the Hon'ble President, unable to provide the desired information. Rest of the information sought does not relate to the Secretariat of Hon'ble President.

Reference Note 3 : Kindly specify the provision under which the information can be directly sent to the Applicant in the presence of appointed CPIO by the competent authority.


SPS TO HON'BLE PRESIDENT

CPIO

(3)

F. No. 13-29/ CESTAT/CPIO-ND/VPP/2018
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 13-29/2018

Subject: Information sought under RTI Act, 2005.

Sir/Madam,

Please refer to RTI application of Shri/Smt. R. K. Jain (No. 10595 dated 22.05.2018.2018) received in this office on 22.05.2018, under RTI Act 2005 (copy enclosed) wherein certain information are sought as mentioned therein is related to your section.

Therefore, in terms of the provisions of Section 5(4) read with Section 5(5) of RTI Act 2005 the RTI application CPIO ID No. **13-29/2018(CESTAT)** is forwarded herewith to you as **CPIO** under section 5(4), with request to provide the correct and para wise information/inspection on or before 06.06.2018 directly to the applicant as permissible under the RTI Act & DOP & T. O.Ms within the stipulated time, failing which, as CPIO under section 5(4), you will be responsible for delay/denial and penalty if any, under section 20 of RTI Act. Further requested to follow OM No.12/31/2013-IR dated; 12.02.2013 circulated on 23.05.2013 and O.M. No. 1/18/2011-IR dated 16.09.2011.

Note:-

1. If the information is not available with your section or you, if possible, please reply from where it may be retrieved, without delay within 05 days.

2. RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

3. To provide the requisite information, if available and permissible, directly to the applicant, subject to the provisions of the Act and the rules made thereunder, under intimation to the undersigned.

Encl: As above.

CPIO
CESTAT New Delhi
Date: 22.05.2018

For Compliance to:

- 1. SPS to the Hon'ble President**
- 2. PA to the Registrar**
- 3. DR (Admin)**

Copy to: (For Information)

Sh. R.K. Jain
1512-B, Bhishm Pitamah Marg,
Wazir Nagar, New Delhi-110003

23 MAY 2018

3011-11-11-11-11-11

23/5/18

seen
23/5/18

1732/CR/2018

Application under Section 6 of the Right to Information Act, 2005

To

22/05/2018

ID - 13-29/2018 (CESTAT)

Ref. No. : RTI/P-195/10595/18

Dated : 21-05-2018

CPIO
Customs Excise & Service Tax Appellate Tribunal,
West Block 2, R.K. Puram,
New Delhi - 110066

Customs, Excise & Service Tax
Appellate Tribunal
22 MAY 2018
West Block No. 2, R.K. Puram,
New Delhi-110066

1.	Name of the Applicant	R.K. Jain
2.	Address	1512-B, Bhishm Pitamah Marg Wazir Nagar New Delhi-110003
	(b) Phone Nos.	09810077977, 011-24651101, 011-24690707
	(c) Fax No.	011-24635243
3.	Whether a Citizen of India	Yes
4.	Particulars of Information	
	Details of information required	<p>(A) Please provide the File Nos. in which the transfers and postings of the CESTAT Members has been dealt with during the years 2016 to 2018.</p> <p>(B) Please provide copies of the all the notesheets and correspondence pages of the File No. 27(39)/Trans.Policy/CESTAT/Admn.08, from 1-4-2016 till the date of providing the information. After providing these copies, also provide inspection of the complete file.</p> <p>(C) Please provide copies of the representation/request received from any of the Member for their transfer or posting at a particular station or for their retention at a particular station. This information may be provided for 1-4-2016 till the date of providing the information.</p> <p>(D) Please provide copies of the communications received from the Department of Revenue/ Ministry of Finance or sent to them from 1-6-2016 till the date of providing the information regarding transfer and posting of CESTAT Members.</p> <p>(E) Please provide File No. in which transfer and postings of Asst. Registrar/Deputy Registrar is dealt with, during 2016 to 2018. Please also provide copies of all note-sheets of said files. Please also provide inspection of complete said</p>

18
92
21/05



		files. Note:-Please provide pointwise information/ response for each of above points.
5.	I state that the information sought is covered under RTI Act and does not fall within the exemptions contained in Sections 8 or 9 or any other provisions of the Right to Information Act, 2005 and to the best of my knowledge it pertains to your office. Information is being sought in larger public interest.	
6.	A Postal Order No. 44F 063083 for Rs. 10 towards payment of fee is enclosed herewith.	
7.	As per Section 7 of the RTI Act, 2005 information is to be provided within 30 days of the Application.	

Signature of Applicant
Telephone No. : 9810077977
011-24651101, 24690707
Fax No. 011-24635243

Place : New Delhi

Encl. : as above

Jy/----